

[Shri Feroze Gandhi]

statements have appeared in the press with regard to the location of the refinery which do not seem to be authoritative, and therefore will the Government kindly issue some sort of authoritative statement and declare what their final position is?

Secondly, before this refinery is set up, before the final decision is taken, will the Minister consent to bring this thing before the House so that we too can take some part in suggesting where this refinery should be located?

Mr. Deputy-Speaker: Yesterday a statement was made by the Finance Minister that the report of some committee had been received and that was being considered. For the present no location could be given.

Shri Feroze Gandhi: Some reports have appeared in the press which are creating trouble and difficulties. I want some authoritative statement by the Government.

Mr. Deputy-Speaker: Would that not be an authoritative statement which has been made by the Finance Minister himself? Yesterday it was made clear here in answer to a question that for the present the Government could not give the exact place where it might be located. A report from some committee had been received. That was being studied, and after that an indication could be given as to where it would be located. That statement was made yesterday by the Finance Minister, and I hope that is the answer.

Shri K. D. Malaviya: Yes, Sir. I have nothing more to add to what my colleague has said yesterday.

Shri K. K. Basu (Diamond Harbour): May I request that a copy of the agreement may be laid on the Table of the House so that we can look through it.

Shri K. D. Malaviya: As soon as the agreement is fully prepared, it will be laid on the Table of the House.

Shri Kamath (Hoshangabad): At the tail end of the statement, he referred, if I heard him aright, to certain details which are under consideration. May we expect that the details would be worked out before the session comes to a close?

Shri K. D. Malaviya: No, Sir.

Shri U. M. Trivedi (Chitfor): On a point of order. The Question Hour is over. Is this again a Question Hour?

Mr. Deputy-Speaker: Would that be a point of order?

Shri Bansal (Jhajjar—Rewari): The hon. Minister stated that this new rupee company will supply to the refinery crude oil at concessional price. May I know what is the meaning of "concessional price", and how it will be worked out?

Shri K. D. Malaviya: I am not yet able to answer that question. I am not ready with it, and I will ask the hon. Member to wait a little more till he knows much more about it.

Some Hon. Members rose.

Mr. Deputy-Speaker: Perhaps the latest advice may be accepted. The House might wait a little longer.

PAPERS LAID ON THE TABLE
AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

The Minister of Heavy Industries (Shri M. M. Shah): On behalf of Shri Khandhubhai Desai, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of S.R.O. No. 2981 dated the 7th December, 1956, making certain amendment to the Employees' Provident Funds Scheme, 1952. (Placed in Library. See No. S-575/56)